

**Bill No. XVII of 2008**

THE CHILDREN SOCIAL SECURITY BILL, 2008

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BILL

*to provide for social security to the families living below poverty line in the country whose children upto the age of fourteen years have been prohibited under the law to undertake any kind of employment by extending financial assistance and for matters connected therewith and incidental thereto.*

BE it enacted by Parliament in the Fifty-ninth Year of the Republic of India as follows:—

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| 1  | <b>1.</b> (1) This Act may be called the Children Social Security Act, 2008.  | Short title,<br>extent and<br>commencement.                     |
|    | (2) It shall come into force at once.   |   |
| 5  | (3) It extends to the whole of India.   |   |
|    | <b>2.</b> In this Act unless the context otherwise, requires, “prescribed” means prescribed by rules made under this Act.   | Definition.   |
| 10 | <b>3. The Central Government shall provide financial assistance to every family living below poverty line, having two children upto the age of fourteen years at such rate and in such manner as may be prescribed.</b> | Central<br>Government<br>to provide<br>financial<br>assistance. |

The Central Government to conduct a survey for identification of beneficiaries.

Central Government to provide funds.

Power to make rules.

**4.** For the purpose of providing financial assistance under section 3 the Central Government shall conduct a survey to identify the number of families living below poverty line and having two children below the age of fourteen years and prepare a list of such families as may be covered under this Act in such manner as may be prescribed.

**5. The Central Government shall, after due appropriation made by Parliament by law in this behalf make available to the States and Union Territories the requisite funds for the purpose of this Act.** 5

**6.** The Central Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.

#### STATEMENT OF OBJECTS AND REASONS

Now that children upto the age of 14 years have been prohibited by law to undertake any kind of employment, including work in fields, etc. a large number of poor families, particularly, below poverty line have been hard hit and need assistance to substitute for the income that their children in the age group of 10-14 years would have been able to earn if employed.

In the circumstances, it is desirable that such families be provided financial assistance for the loss suffered by them due to the operation of the law. However, such assistance, may be limited up to and for two children only at the maximum, per family.

The Bill seeks to achieve the above objectives.

RAJEEV CHANDRASEKHAR

#### FINANCIAL MEMORANDUM

Clause 3 of the Bill provides that the Central Government shall provide financial assistance to the families living below poverty line and having two children. Clause 5 provides the Central Government shall make available to the States and Union Territories funds for the purpose of the Act. The Bill, if enacted, will involve expenditure from the Consolidated Fund of India. It is estimated that a sum of rupees one thousand crore may involve as recurring expenditure per annum.

A non-recurring expenditure to the tune of rupees two hundred crore may also involve from the Consolidated Fund of India.

#### MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 6 of the Bill gives power to the Central Government to make rules for carrying out the purposes of the Bill.

The rules will relate to matters of details only. The delegation of legislative power is of normal character.

RAJYA SABHA

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*(Shri Rajeev Chandrasekhar, M.P.)*